THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR) No: 45123 OF 2026

ORDER:

The Writ Petition was assigned to this Court by way of a House Motion.

2. This Writ Petition is filed seeking to declare the inaction of the respondents in incorporating the names of the Petitioners in the electoral roll of Bestavaripeta Gram Panchayat, despite the approval of the 1st Petitioner's application dated 17.03.2026 on 20.03.2026 for shifting his vote to Bestavaripeta Gram Panchayat and the issuance of a Voter ID Card to the 2nd Petitioner by the Election Commission of India, and in not publishing the supplementary electoral roll in terms of the communication dated 17.09.2026 issued by the Joint Director, Andhra Pradesh State Election Commission, is arbitrary and illegal. Consequently, the Petitioners seek a direction to the Respondents to verify and process their approved applications and consider the incorporation of their names in the electoral roll of Bestavaripeta Gram Panchayat, Bestavaripeta Mandal, Markapuram District, Andhra Pradesh.

3. The learned counsel for the Petitioners submits that the application submitted by the 1st Petitioners was approved by the Booth Level Officer on 23.09.2026 and that their votes were allotted to Bestavaripeta Gram Panchayat.

4. The learned Standing Counsel for Respondent No. 2 submits that by communication dated 17.09.2026, the Andhra Pradesh State Election Commission informed to the 1st Petitioner that his application submitted to the Booth Level Officer, Bestavaripeta, for shifting his vote to Bestavaripeta Gram Panchayat had been approved on 20.03.2026. It was further informed that the State Election Commission would address the Chief Electoral Officer, Andhra Pradesh, seeking the supplementary electoral rolls as on the date of issuance of the election notification. Any subsequent changes pertaining to the period after 05.02.2026 would be considered and incorporated only through the supplementary electoral database to be obtained from the Election Commission of India, as per the prescribed procedure.

5. The learned Standing Counsel further submits that the election notification for ZPTC and MPTC elections was issued on 19.10.2026 and that the electoral list is scheduled to be published on 21.10.2026. In view of the aforesaid communication and the election notification, he submits that no further cause survives for consideration in this Writ Petition and prays that the same be disposed of as per the orders of the co-ordinate bench.

6. The Co-ordinate Bench of this Court in WP.30789 of 2026 dated 16.10.2026, in identical circumstances, directed the Electoral Registration Officer, to dispose of the representation and to pass appropriate orders forthwith to publish names of the Petitioners in the

Photo Electoral Rolls.

7. The Court, in view of the judgment of the Co-ornate Bench and submissions of the 2nd Respondent that the communication dated 17.09.2026, the Andhra Pradesh State Election Commission informed to the 1st Petitioner that his application for shifting his vote to Bestavaripeta Gram Panchayat had been approved on 20.03.2026, that a notification for ZPTC and MPTC elections was issued on 19.10.2026 and that the electoral list is scheduled to be published on 21.10.2026 with these additions and deletions as per law. The Court, inclined to dispose of the Writ, directing the 2nd Respondent to ensure proceed as per the letter dated 17.09.2026 to include the name of the 1st Petitioner, also the name of the 2nd Petitioner expeditiously in the Photo Electoral Rolls.

8. Accordingly, the Writ Petition is disposed of directing the 2nd Respondent to ensure to proceed as per the letter dated 17.09.2026 to include the name of the 1st Petitioner, also the name of the 2nd Petitioner expeditiously in the Electoral Rolls of Bestavaripeta Gram Panchayat as per law. There shall be no order as to costs.

As a sequel, all pending miscellaneous applications, if any, shall stand closed.

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JUSTICE ALAPATI GIRIDHAR

Dt: 19.10.2026
TJN / JS

THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR) No: 45123 OF 2026

Dated: 19.10.2026
TJN / JS

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

WRIT PETITION (SR) No: 45123 OF 2026

PROCEEDING SHEET

Sl.No	DATE	ORDER	Office Note
	19.10.2026	**AGD, J** Writ Petition is disposed of. (vide separate order) _____ **AGD, J** TJN / JS	